

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KARAN PROCESSORS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	KARAN PROCESSORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14.06.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Company – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101HR2010PTC040683
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.-145, DLF Industrial Estate No. 1, Faridabad Haryana-121003 India
6.	Insolvency commencement date in respect of corporate debtor	22.01.2020
7.	Estimated date of closure of insolvency resolution process	19.07.2020 (180 days from the order dated 22.01.2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SAMEER RASTOGI IBBI/PA-002/IP-N00226/2017-18/10677
9.	Address and e-mail of the interim resolution professional, as registered with the Board	F-116, Lajpat Nagar-1, New Delhi-110024, Email: srastogi@indiajuris.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	F-116, Lajpat Nagar-1, New Delhi-110024, Email: rpsrastogi@gmail.com
11.	Last date for submission of claims	04.02.2020(14 days from the 22.01.2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Nil
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Karan Processors Private Limited** on **22.01.2020**.

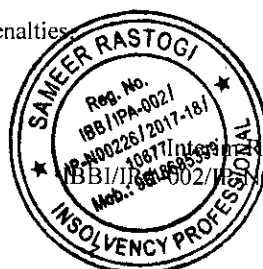
The creditors of **Karan Processors Private Limited**, are hereby called upon to submit their claims with proof on or before **04.02.2020** [date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 25.01.2020
Place : New Delhi



SAMEER RASTOGI
Interim resolution professional
IBBI/PA-002/IP-N00226/2017-18/10677